

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL Diary No. 38683/2019

(Arising out of impugned final judgment and order dated 02-09-2013 in GOVTA No. 1375/1991 passed by the High Court of Judicature at Allahabad)

KAMREY ALAM

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(With IA No.171203/2019-CONDONATION OF DELAY IN FILING and IA No.171205/2019-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.171204/2019-EXEMPTION FROM FILING O.T.)

Date : 22-07-2020 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Shakil Ahmed Syed, AOR
Mr. Mohd. Parvez Dabas, Adv
Mr. Uzmi Jameel Husain, Adv
Mr. Daanish Ahmed Syed, Adv

For Respondent(s) Mr. Ajay Vikram Singh, AOR
Mr. Sushil Kumar Tomar, Adv.
Ms. Priyanka Singh, Adv.
Mr. Chandra Shekhar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Tag the matter along with Criminal Appeal No. 776 of 2016 and Criminal Appeal No. 1230 of 2014 and list the matters for hearing.

(NIDHI AHUJA)
AR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER